

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 2486
TO BE ANSWERED ON 02.01.2018**

BUDGET FOR WELFARE OF SCs

2486. SHRI NANDI YELLAIAH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether recently a law was enacted for the first time in the country exclusively in Andhra Pradesh State Assembly before partition to spend the entire Annual budget meant for various schemes of Scheduled Castes and Scheduled Tribes exclusively for the development plans of these castes;

(b) if so, the details thereof; and

(c) the number of years for which the unspent amount shall remain exclusively for the welfare of Scheduled Castes and Scheduled Tribes without any diversion to Union Budget or to any other Union Ministry?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

(a) & (b): The Government of erstwhile Andhra Pradesh enacted "The Andhra Pradesh Scheduled Castes Sub-Plan and Tribal Sub-Plan (Planning, Allocation and Utilisation of Financial Resources) Act, 213" (Act No. 1 of 213) to ensure the accelerated development of Scheduled Castes and Scheduled Tribes. The act emphasis on achieving equality in the next ten years focusing on economic, educational and human development along with ensuring the security and social dignity and promoting equity among Scheduled Castes and Scheduled Tribes, by earmarking a portion, in proportion to population of Scheduled Castes and Scheduled Tribes in the State of the total plan outlay of the State of Andhra Pradesh as the outlay of the Scheduled Castes Sub-Plan/Tribal Sub-Plan of the state.

(c): The funds from allocation for welfare of SCs & STs of the Union Budget are not diverted to any other scheme as well the funds allocated for welfare of SCs is non-lapseable and also not re-appropriated.
